

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE AT CHENNAI**

Original Application No. 117 of 2024

IN THE MATTER OF:

Suo Moto matter in respect of news item appearing in The New Indian Express dated 20.01.2024 titled "Chennai corporation notice to cattle farm after plaint over Adyar Pollution".

And

1. Tamil Nadu Pollution Control Board,
Through Member Secretary,
Government of Tamil Nadu,
76, Mount Salai, Guidy,
Chennai-600 032 & another.

...Respondent

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**Filed by
Thiru.S. Sai Sathya Jith,
Advocate, Chennai.**

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Original Application No. 117 of 2024

IN THE MATTER OF:

Suo Moto matter in respect of news item appearing in The New Indian Express dated 20.01.2024 titled "Chennai corporation notice to cattle farm after complaint over Adyar Pollution".

And

1. Tamil Nadu Pollution Control Board,
Through Member Secretary,
Government of Tamil Nadu,
76, Mount Salai, Guindy, Chennai-600 032.

2. The District Collector,
District Collector Office,
Chennai
No.62, Rajaji Salai, fourth Floor,
Beach road, George Town,
Chennai - 600
001.

...Respondents

REPORT FILED ON BEHALF OF THE FIRST RESPONDENT
TAMIL NADU POLLUTION CONTROL BOARD.

I, R. Sarasavani, Daughter of Thiru. J. Raghavan, aged about 59 years, having office at No.76, Mount Salai, Guindy, Chennai-32, do hereby solemnly affirm and sincerely states as follows:

1. I submit that I am working as the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai and I am authorized to file this report on behalf of the first Respondent and as such I am well acquainted with the facts of the case from the records available in our office.

dar 07/3/25
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.


2. It is respectfully submitted that the Hon'ble NGT, (PB), New Delhi has taken up a Suo-Motu case on 04.03.2024 vide O.A. No. 188 of 2024, based on the news item titled "Chennai corporation issues notice to cattle farm after complaint over Adyar pollution" published in "The New Indian Express" dated 20.01.2024.
3. It is respectfully submitted that the said OA relates to the alleged discharge of waste water directly into Adyar River by the cattle farm in Chennai RA Puram. As per the said report a cattle farm functioning along the Adyar River bank in RA Puram was allegedly releasing farm waste directly into the water body, therefore, some action has been initiated against it. The news item also raises issue of creation of infrastructure by the Government to run cattle farm and manner of discharge of waste from the cattle farm.
4. It is respectfully submitted that on 04.03.2024, the Hon'ble NGT, (PB), New Delhi, has passed an order inter alia as follows:
"we disposed of the present OA directing the Member Secretary, TNPCB to get the spot inspection done, ascertain the correct position and take appropriate remedial action and submit action taken report before the Registrar of the Southern Zonal Bench of the Tribunal, within whose territorial jurisdiction the issue falls. If found necessary the matter will be listed for further consideration before the Southern Zone Bench. Office is directed to transfer the original record of the OA to Southern Zonal Bench".
5. It is respectfully submitted that based on the above the Hon'ble NGT, (SZ), Chennai has renumbered the O.A No.188 of 2024 as O.A No. 117 of 2024. On 01.08.2024, the Hon'ble NGT (SZ) has taken up the OA No.117 of 2024.
6. It is respectfully submitted that meanwhile, a case was filed by Dr. MGR-Janaki College of Arts and Science for Women Alumni Association, Rep. by its Secretary Ms. Sarjana S, against the dairy farm situated inside the premises of the Dr. MGR- Janaki College of Arts and Science for Women, before the Hon'ble NGT (SZ) vide OA No. 213 of


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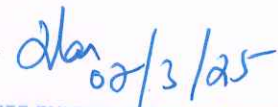
2024. The Hon'ble NGT (SZ) in its order dated 15.7.2024 has directed that *"the respondents are directed to file their respective replies"* and posted the matter on 05.08.2024.

7. It is respectfully submitted that in compliance of the above order the said cattle farm, M/s. P.M. Enterprises was inspected by the DEE, Chennai, TNPCB on 29.07.2024 and during inspection the following were observed:

- a. The cattle farm is located inside the premises of the Dr. MGR-Janaki College of Arts and Science for Women, No. 11 & 13, Durgabai Deshmuk Road, Raja Annamalaipuram, Chennai.
- b. The said cattle farm was operated in the name of M/s. P.M. Enterprises with approximately 40 numbers of cows without obtaining prior Consent to operate of the Board.
- c. The cattle farm is surrounded by Dr. MGR- Janaki College of Arts and Science for Women in the North, Adyar river in the South, Durga Deshmukh road in the West side and vacant land in the East side.
- d. A canteen of Dr. MGR- Janaki College of Arts and Science for Women and a well is located adjacent to the said cattle farm.
- e. The cattle farm is located within 200 meters from M/s. IPD Orthopaedic Center.
- f. The cattle farm is located in the banks of Adyar River.
- g. The cattle farm is generating trade effluent from wash dung & fodder residues etc. and has not provided any treatment plant for treating the wastes generated from its premises.
- h. The untreated effluent from the cattle farm is being discharged into the Adyar River flowing nearby in the southern side of the cattle farm.
- i. The unit has provided a pipeline connected to Adyar River for discharging the untreated effluent.
- j. The cow dung was being diluted in water and disposed into the Adyar River through pipeline.
- k. Further, severe cow dung odour was observed near the canteen & well located adjacent to the cattle farm.


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- l. The solid wastes generated were not maintained properly.
 - m. Further the cattle farm has not satisfied the Guidelines for Environmental Management of Dairy Farms and Gaushalas, issued by the CPCB July 2020 and also has not provided any treatment plant for treating the trade effluent generated from its premises and discharged the untreated effluent into the Adayar River flowing nearby and thus violating the CPCB guidelines.
8. It is respectfully submitted that a Show Cause Notice vide Proceeding dated 31.07.2024 was issued to the cattle farm -M/s. P.M. Enterprises, 11 & 13, Durgabai Deshmuk Road, Raja Annamalaipuram, Chennai for the said violation under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.
 9. It is respectfully submitted that, also, 4 numbers of water samples were taken on 03.08.2024, at bore well (one sample) & well (one sample) located inside the Dr. MGR- Janaki College of Arts and Science for Women, No. 11 & 13, Durgabai Deshmuk Road, Raja Annamalaipuram, Chennai and 2 Nos at Adyar river (one at the outfall point of untreated water in Adyar river and another at 100 meter distance from the discharge point of Adyar river) flowing near the cattle farm. The RoA of the untreated effluent discharged into Adyar river, reveals that the parameters TSS, TDS, BOD, COD, Fluorides exceeds the standards prescribed by the Board.
 10. It is respectfully submitted that the unit did not furnish reply to the show cause notice issued and hence the unit was called for a personal hearing on 26.09.2024. The unit attended the personal hearing at the office of DEE, Chennai South on 26.09.2024 and informed the following,
 - a. The unit is operating the cattle farm in the said location for past 50 years (1973) with around 200 cattle. Now the unit is running with 15 cattle only.
 - b. The unit is not aware of the guidelines on cattle farm and obtaining consent of Board.


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- c. The unit has requested 3 months time for providing the treatment plant for treating the sewage generated from the farm.
- d. Also, it was informed that, a case is on dispute and the said Gaushala was under stay at Hon'ble Supreme Court vide SLP. No. 6465 of 2016.
11. It is respectfully submitted that the CPCB Guidelines for Environmental Management of Dairy Farms and Gaushalas, July 2020 states that the Local Bodies/Municipal Corporations shall publish a public notice in newspapers and on the website for registration of dairy farms Gaushalas as per Municipal Law. Hence, vide DEE, Chennai South letter dated 25.09.2024, the said omplaint was forwarded to the Zonal officer, Zone IX, Greater Chennai Corporation, Nungambakkam, Chennai for necessary action.
12. It is respectfully submitted that the unit was again inspected by the officials of the office of the DEE, Chennai South on 12.12.2024 and the following were observed:
- The unit was operating with 1 No of Bull, 15 No's of milk cows and 11 No's of calf.
 - The unit has not rectified the violations mentioned in the show cause notice issued to it.
 - The unit has provided one DG set for domestic power supply. The unit does not have TANGEDCO power supply.
 - The unit authorities have not given any assurance on complete shifting of the above said cows.
 - The unit has not obtained any NOC from the Greater Chennai Corporation for their activity.
13. It is respectfully submitted that, in view of the above, the Board vide proceeding dated 14.02.2025 issued directions under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 to the District Collector, Chennai to seal the cattle farm and DG Set of the unit M/s. P.M. Enterprises, located inside the premises of the Dr MGR - Janaki College of Arts & Science

for Women, No. 11 & 13, Durgabai Deshmuk Road, Raja Annamalaipuram, Chennai for the said violations and for not satisfying the Guidelines for Environmental Management of Dairy Farms and Gaushalas, issued by the CPCB July 2020.

Therefore, it is humbly prayed that this Hon'ble National Green Tribunal (SZ), may be pleased to pass such further order or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstance of this case and thus render justice.

dlan
07/3/25
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

VERIFICATION

I, R. Sarasavani, Daughter of Thiru. J. Raghavan, working as the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai – 600 032, having office at No.76, Mount Salai, Guindy, Chennai – 32, do hereby verify that the contents of above report are true to the best of my knowledge through records.

dlan
07/3/25
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
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THE FIRST RESPONDENT- TAMIL
NADU POLLUTION CONTROL
BOARD.**

**Advocate for Respondent: TNPCB
Thiru.Sai Sathya Jith,
Advocate, Chennai.**

Date:07.03.2025.

Date of hearing on: